

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 27TH DAY OF FEBRUARY, 2001

Original Application No.661 of 1994

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.V.SRIKANTAN, MEMBER(A)

1. Rukam Singh, son of Sri Jamuna Prasad  
R/o Village Ram Nagar  
West Gautia, Post University,  
District Bareilly.
2. Suresh Kumar son of Sri Mangali Prasad  
R/o Village Bhoon, Post City  
District Bareilly.

... Applicants

(By Adv: Shri I.M.Kushwaha)

Versus

1. Union of India, through  
Secretary, Indian Council  
of Agriculture Research,  
New Delhi.
2. The Director,  
Indian Veterinary Research Institute  
Izat Nagar, Bareilly.
3. The Farm Manager  
Indian Veterinary Research Institute  
Izat Nagar, Bareilly.,

... Respondents

(By Adv: Ahri Rakesh tiwari)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this OA applicants have prayed for a direction to the respondents to prepare ~~with~~ the seniority list for appointment of Casual Labour and applicants be appointed. The second prayer is that the respondents may be directed not to appoint fresh labour without

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making the regularisation of services of the applicants.

The claim of the applicants is based on their services rendered during the period 1986-1991 in case of applicant no.1 Rukkam Singh and services rendered by the applicant no.2 between 1992 to 1994.

Counter affidavit has been filed giving contrary version with regard to the work of the applicants in different years. In our opinion as the facts are highly disputed and pertains to several years it requires inquiry and examination of the materials filed by the parties. Applicants before coming to this Tribunal filed representations on 11.2.1994 and 2.2.1994, copies of which have been filed as (Annexure 1). In our opinion the ends of justice shall be better served if the respondents <sup>are</sup> ~~is~~ directed to consider the representation of the applicants and pass a reasoned order within a specified time.

The OA is accordingly disposed of with a direction to the Respondent No.2, Director Indian Veterinary Research Institute, Izat Nagar, Bareilly to consider and decide the representation filed by the applicants within three months by a reasoned order. In order to avoid delay it shall be open to the applicant to file the fresh copy of the representation alongwith the copy of the order.

There will be no order as to costs.

V. J. Jha  
MEMBER(A)

VICE CHAIRMAN

Dated: 27th February, 2001

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